

**Inclusion of Land Reform Acts in the Ninth Schedule**

3165. SHRI GIRIDHAR GOMANGO : Will the Minister of AGRICULTURE & RURAL DEVELOPMENT be pleased to state :

(a) whether some States have recently suggested for inclusion of more Land Reform Acts in the Ninth Schedule of the Constitution;

(b) if so, the names of the States; and

(c) steps taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) Yes, Sir.

(b) and (c) Proposals received from Andhra Pradesh, Bihar, Gujarat, Himachal Pradesh, Karnataka, Orissa, Madhya Pradesh and West Bengal are under normal scrutiny.

**Levy Sugar Released for Public Distribution**

3166. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government have released levy sugar during 1984-85 for public distribution in the country, if so, the quantity thereof released in each month;

(b) whether Government propose to give price difference between the levy sugar prices determined under order No. GSR 55(E) ESS/Com. dated 31 January, 1985 and GSR 382(E) ESS/Com. Sugar dated 24 April, 1985 to sugar factories; and

(c) if so, how much price difference is payable to sugar factories and the period by which the amount will be given to sugar factories ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) Quota of levy sugar was re-

leased at the rate of 3.13 lakh tonnes per month since October 1984 except for the months of June and August 1985 when an additional quantity of 50,000 tonnes each was released for festivals.

(b) and (c) The levy sugar prices notified under order No. GSR 382 (E)/Ess. Com./Sugar dated 25th April, 1985 in respect of sugar factories in Maharashtra Zone already contain an element of adjustment to the extent of Rs. 3.81 per quintal out of a price of Rs. 334.35 per quintal for S-30 grade sugar. Since this difference has already been built up in the price notified on 25.4.85, the question of giving it separately to the sugar factories does not arise.

**Claims for Holding Buffer stocks of sugar**

3167. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the number of claims and amount of subsidy payments for holding buffer stock of sugar sanctioned by Government so far and the number of such cases pending with the Government for finalisation;

(b) whether Government have taken any steps to complete the work of claim verification, if so, the details thereof; and

(c) the time by which the claim amount will be released to sugar factories ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) Out of the claims received upto May, 1985, subsidy claims for 1611 quarters pertaining to the period from December, 1982 to June, 1984 have been admitted for payment. The amount of subsidy involved in these claims was Rs. 50.85 crores. There are about 1084 claims pending for settlement.

(b) and (c) The release of subsidy on account of these claims depends on the correctness of the claims submitted by the sugar factories. It is, therefore, difficult to specify any time-schedule for release